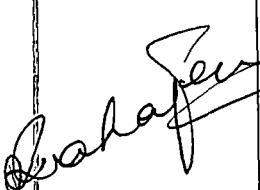


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

Notes of the registry	Orders of the Tribunal
	<p>O.A. No. 290/00196/16 (Baleswar Thakur vs UOI & Ors) Date of Order : 18/03/2016</p>
	<p>Mr S.P. Singh, Counsel for applicant.</p>
	<p>The present OA has been filed seeking for a direction on respondents to issue settlement pass, release consequential benefits and for other consequential reliefs. The matter has been taken up for consideration for admission today.</p>
	<p>The learned counsel for applicant submits that applicant is permanent resident of Rauna, District-Gaya, State-Bihar and he retired from the office of DRM, Jodhpur after attaining the age of superannuation on 31.03.2015. He further submits that there is a provision that the retired railway servant can apply for settlement pass within a period of one year. The applicant filed a representation dated 24.06.2015 (Annex. A/1) requesting the respondent No. 3 to issue settlement pass from Jodhpur to Chakand which is nearest Railway Station to his native place but it is still pending consideration, therefore, the applicant has filed the present OA.</p>
	<p>I have gone through the pleadings in the OA and also perused the annexures. It appears that the applicant has submitted a representation dated 24.06.2015 (Annex. A/1) to the respondent No. 3 requesting for issue of settlement pass which is still pending consideration. In my considered view, justice will be met if respondents are directed to decide the representation of the applicant with reasoned speaking order.</p>
	<p>Accordingly, the OA is disposed of with the direction to respondents No. 2 i.e. Divisional Railway Manager, North-Western Railway, Jodhpur and respondent No. 3 i.e. Sr. Divisional Personnel</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
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from the date of receipt of copy of this order. The applicant shall also serve a copy of the order alongwith OA to the respondent No. 2 and respondent No. 3.

In view of above limited relief, the requirement of issue of notices to the respondents is dispensed with and OA is disposed of in above terms at admission stage.


[Praveen Mahajan]
Judicial Member

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